

**SEVENTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA****FOURTEENTH SESSION, 2021**

No.244

**DATE OF BALLOT: 12.3.2021****PRIVATE MEMBERS' RESOLUTIONS FOR 26.3.2021**

The following Private Members' Resolutions have been admitted for discussion on 26<sup>th</sup> March, 2021 in the Legislative Assembly:

Sl. No.	Name of Members	Text of the Resolutions	Departments concerned
1.	Shri Luizinho Faleiro	“This House strongly recommends the Government that as a rule adequate access should be decreed to all land-locked structures that are due for development.”	TCP
2.	Shri Ravi S. Naik	“This House resolves that a bypass road from Ponda Tisk Dhavali upto Borim bridge be constructed to avoid traffic congestion and prevent accidents as the existing road is very narrow in nature and was constructed much before liberation.”	PWD
3.	Shri Rohan Khaunte	“This House strongly recommends the Government that the Coastal Zone Management Plan (CZMP) should be reverted back to the panchayat level where the voice of every concerned Goan can be heard in a statutory manner. There are discrepancies in the present draft under consideration which are completely divergent from the earlier CZMP. The opinion of stakeholders, concerned villagers and panchayat officials have been neglected let along be heard. Conversely, it has been observed that fishing villages, particularly in village Penha de Franca, have been declared arbitrarily. As per the 2011 notification, these marking need to be done in a village-wise manner. However, the marking of fishing villages have been done in a ward wise manner. These arbitrary changes will not only have a long term effect on the Coastal Zone Management Plan but also deprive traditional dwellers including fishermen from the benefits of such notifications.”	Environment

4.	Shri Vijai Sardesai	“This House strongly recommends the Government that preventive Health check-up be included under the DDSSY Scheme in order to enable the people of Goa this facility which is necessary to ensure citizens of the State get quality health check-up facility in various Hospitals all over Goa.”	Health
5.	Shri Aleixo R. Lourenco	“This House unanimously recommends to the Union Ministry of Shipping to exempt Mormugao Port Goa from the provisions of Sec. 22(2), Sec.25 and Sec.26 of the Major Port Authorities Bill 2020 passed in Parliament insofar as exclusion of municipal, local or Government regulations and master plans are concerned, considering the small geographical size of Goa State and the consequences and impact on public participatory, planned and sustainable development in the State.”	Revenue

**ASSEMBLY HALL  
PORVORIM, GOA  
12<sup>TH</sup> MARCH, 2021.**

**NAMRATA ULMAN  
SECRETARY, LEGISLATURE**